

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

STARRED QUESTION NO. *220

TO BE ANSWERED ON 10.12.2024

Welfare of Persons with Disabilities

*220. Shri Suresh Kumar Shetkar:

Smt. D K Aruna:

WILL THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT BE PLEASED TO STATE:

- (a) whether some States have urged to consider a slew of demands for the welfare of Persons with Disabilities (PwDs) as out of 140 crore people in the country, 2.68 crore were classified as disabled and they accounted for 2.21% of the population;
- (b) if so, the details of their demands to increase the disability allowance to 6,000 a month for 'partially disabled persons' and 15,000 a month for fully disabled person;
- (c) the steps taken by the Government to give jobs to all PwDs who have applied for jobs under the Mahatma Gandhi National Rural Employment Guarantee Act and to issue Antyodaya Anna Yojana family cards to all PwDs and extending the disability allowance to all the eligible persons; State-wise particularly Andhra Pradesh and Telangana; and
- (d) the details of funds sanctioned and utilised under each scheme in this regard during the last three years and the current year State-wise particularly Andhra Pradesh and Telangana?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (d) of the Lok Sabha Starred Question No. 220 raised by Shri Suresh Kumar Shetkar and Smt. D K Aruna Hon'ble M.P. regarding "Welfare of Persons with Disabilities" for answer on 10.12.2024.

(a) Relief to the disabled is a State subject by virtue of entry 9 of the State list of the Constitution of India. The Ministry supplements the efforts of the State Government through various schemes and programmes. State Governments raise issues relating to difficulties in implementation of schemes/programmes which are responded by the Ministry from time to time.

(b) Relief to the disabled is a State subject by virtue of entry 9 of the State list of the Constitution of India. Under Indira Gandhi National Disability Pension Scheme (IGNDPS) of National Social Assistance Programme (NSAP), assistance of Rs. 300/- per month per person with severe or multiple disability belonging to BPL category in the age category of 18-79 years and Rs. 500/- to persons of 80 years and above is provided. Currently, more than 8.81 lakh beneficiaries are covered under the scheme of IGNDPS. Demands received from various quarters including from some States/UTs for revamping of NSAP viz. increase in assistance, coverage & change in criteria etc. were considered in the proposal for continuation of NSAP Scheme for 15th Finance Commission cycle. However, the Government has approved continuation of the Scheme in its present form till year 2025-26.

Besides, assistance are also provided to Persons with Disabilities by various state governments.

(c) and (d) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

As per provision of the Scheme, adequate shelf of works shall be maintained by every Gram Panchayat to meet the expected demand for work in such a way that at least one labour intensive public work with at least one work which is suitable for Particularly Vulnerable Groups especially the aged and the disabled, which shall be kept open at all times to provide work as per demand.

Under the scheme, if the job seeker is a single woman or disabled person or aged person or released bonded labour or belonging to particularly Vulnerable Tribal Group, they must be given a special job card of a distinct colour which will ensure them a special protection in providing work, work evaluation and work as site facilitates. For allocation of work, efforts shall be made to increase participation of the persons with disabilities.

State-wise details of fund released under Mahatma Gandhi NREGS during the last three years and the current financial year 2024-25 (as on 04.12.2024), including the state of Andhra Pradesh and Telangana, is at **Annexure-I**.

Under the National Food Security Act (NFSA), 2013, the Antyodaya Anna Yojana (AAY) was adopted as one of its categories for the continued benefit of highly subsidized foodgrains to 2.5 Crore poorest-of-poor households besides the Priority Households (PHH)

category beneficiaries. W.e.f. 1st January, 2023, foodgrains under the Act are being distributed to eligible beneficiaries free of cost under Pradhan Mantri GaribKalyan Anna Yojana (PMGKAY). Presently, against the ceiling of 2.5 Crore AAY families under NFSA, about 2.37 Crore AAY families are covered by the States/UTs in the country. A statement showing State/UT wise number of AAY households and beneficiaries is annexed, including the state of Andhra Pradesh and Telangana, at **Annexure-II**.

The minimum suggestive guidelines for States/UTs for inclusion of eligible families under Antyodaya Anna Yojana include families headed by a widow or a person suffering from a terminal disease or a person with disability or a person aged 60 years or above or a single woman or man who does not have an assured source of livelihood or does not receive family and social support and widows or persons suffering from incurable diseases or persons with disabilities or persons aged 60 years or above or single women or single men who have no family or social support or who have no assured means of livelihood.

Further, as per the provisions of NFSA, inter-alia the identification of eligible households under AAY, and issuance of ration cards to them is done by the respective State/UT Governments through their own procedures, criteria and norms.

Details of funds Allocated/released to the States/UTs during the last three years & Current year under Indira Gandhi National Disability Pension Schemes (IGNDPS), including the state of Andhra Pradesh and Telangana, is at **Annexure-III**.

Annexure-I

State-wise details of fund released under Mahatma Gandhi NREGS during the last three years and the current financial year 2024-25 (as on 04.12.2024)

S.No	States/UTs	Fund released (Rs. In crore)			
		2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	7182.67	7989.09	7332.63	7082.29
2	Arunachal Pradesh	453.74	577.58	426.10	441.36
3	Assam	2220.26	2052.35	2221.38	1618.00
4	Bihar	5407.37	6395.29	6200.03	6438.74
5	Chhattisgarh	3894.34	3383.55	2888.56	2989.52
6	Goa	0.04	5.12	0.88	2.98
7	Gujarat	1615.24	1692.07	1801.62	1215.72
8	Haryana	722.68	373.99	476.71	526.82
9	Himachal Pradesh	975.75	1157.48	997.13	1140.13
10	Jammu and Kashmir	950.14	1050.61	920.44	1010.78
11	Jharkhand	3063.83	2708.64	2916.76	2051.70
12	Karnataka	6028.08	6225.28	5415.74	5000.40
13	Kerala	3551.93	3818.43	3513.48	2811.15
14	Madhya Pradesh	8479.09	5702.13	5871.14	5199.89
15	Maharashtra	2056.46	2549.73	3034.44	3868.31
16	Manipur	563.11	1086.63	0.00	350.20
17	Meghalaya	1121.66	1116.92	912.33	895.72
18	Mizoram	548.92	538.72	506.06	405.39
19	Nagaland	569.46	897.45	637.96	236.20
20	Odisha	5680.15	4638.36	4891.89	3031.49
21	Punjab	1257.59	1182.13	1166.55	1118.56
22	Rajasthan	9867.75	9662.99	8671.62	7066.92
23	Sikkim	112.42	92.55	111.95	85.80
24	Tamil Nadu	9638.13	9706.62	12603.36	7182.56
25	Telangana	4105.20	2988.68	3508.59	3751.51
26	Tripura	988.88	922.03	1043.59	926.06
27	Uttar Pradesh	8509.57	10629.01	9808.55	9272.55
28	Uttarakhand	642.03	792.84	551.66	535.41
29	West Bengal	7507.80	0.00	0.00	0.00
30	Andaman and Nicobar	7.63	9.60	0.00	2.31
31	Lakshadweep	0.30	0.00	0.00	0.00
32	Puducherry	13.07	24.95	58.77	36.96
33	Ladakh	59.04	68.93	62.64	62.25
34	Dadra and Nagar Haveli & Daman & Diu	0.00	1.62	2.21	4.34
Total		97794.33	90041.39	88554.76	76362.00

Annexure-II**Coverage under AAY (October, 2024)****(in lakh)**

Sl No.	Name of State/UT	No. of families	No. of person
1	Andhra Pradesh	9.08	23.52
2	Arunachal Pradesh	0.38	1.50
3	Assam	6.92	28.08
4	Bihar	25.01	125.05
5	Chattisgarh	7.19	20.42
6	Delhi	0.69	2.78
7	Goa	0.12	0.46
8	Gujarat	7.76	35.82
9	Haryana	2.68	11.35
10	Himachal Pradesh	1.65	6.82
11	Jharkhand	8.94	34.76
12	Karnataka	10.97	43.91
13	Kerala	5.96	25.59
14	Madhya Pradesh	14.63	54.93
15	Maharashtra	25.05	108.01
16	Manipur	0.64	1.91
17	Meghalaya	0.70	2.91
18	Mizoram	0.26	0.64
19	Nagaland	0.48	2.11
20	Odisha	12.53	37.57
21	Punjab	1.79	7.64
22	Rajasthan	6.29	22.29
23	Sikkim	0.17	0.57
24	Tamil Nadu	18.64	65.78
25	Telangana	5.67	15.95
26	Tripura	1.09	4.62
27	Uttar Pradesh	40.90	132.57
28	Uttarakhand	1.84	7.92
29	West Bengal	16.42	54.99
30	A&N	0.04	0.14
31	DNH&DD	0.05	0.24
32	Lakshadweep	0.01	0.04
33	Chandigarh (DBT)	0.00	0.01
34	Puduchery (DBT)	0.25	0.82
35	J&K	2.33	10.61
36	Ladakh	0.06	0.29
Total		237.19	892.62

Annexure-III

State/UT-wise details of funds released under IGNDPS since 2020-21 to 2024-25						
Total funds allocation/released (Rs. in crore)						
Sl.No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25* As on 05.12.2024
1	Andhra Pradesh	9.05	6.79	9.05	11.32	6.96
2	Bihar	44.70	46.78	46.78	47.13	15.20
3	Chhattisgarh	8.90	11.85	11.86	11.89	8.93
4	Goa	0.00	0.00	0.00	0.00	0.00
5	Gujarat	4.59	5.72	8.44	7.53	3.57
6	Haryana	1.54	0.00	8.91	0.00	0.00
7	Himachal Pradesh	0.32	0.08	0.24	0.55	0.00
8	J & K	0.28	0.67	0.45	2.00	0.00
9	Jharkhand	7.12	12.20	9.83	7.25	2.47
10	Karnataka	16.18	16.18	15.74	12.91	0.00
11	Kerala	13.87	0.00	0.00	31.18	0.00
12	Madhya Pradesh	35.50	27.52	45.23	37.63	28.47
13	Maharashtra	0.00	0.00	0.00	0.00	0.00
14	Odisha	33.31	31.82	33.65	33.16	5.11
15	Punjab	1.74	0.45	0.00	1.11	0.46
16	Rajasthan	10.94	2.08	15.50	7.10	8.85
17	Tamilnadu	10.61	34.06	17.59	23.69	16.37
18	Telangana	9.70	3.24	6.47	5.14	0.00
19	Uttar Pradesh	20.36	13.96	20.94	22.88	8.04
20	Uttarakhand	1.31	0.27	1.30	1.07	0.80
21	West Bengal	22.78	13.87	11.31	32.34	10.13
22	Arunachal Pradesh	0.00	0.00	0.00	0.20	0.00
23	Assam	7.01	7.01	12.93	12.29	4.87
24	Manipur	0.56	0.09	0.47	0.27	0.00
25	Meghalaya	0.36	0.17	0.47	0.56	0.44
26	Mizoram	0.15	0.07	0.20	0.26	0.20
27	Nagaland	0.36	0.27	0.36	0.28	0.28
28	Sikkim	0.25	0.00	0.21	0.00	0.00
29	Tripura	0.33	0.49	0.51	0.74	0.00
30	A&N Islands	0.05	0.00	0.00	0.00	0.00
31	Chandigarh	0.00	0.00	0.00	0.00	0.00
32	D&N Haveli & D&D	0.00	0.00	0.00	0.00	0.00
33	NCT Delhi	1.17	1.76	0.00	0.00	1.67
34	Ladakh	0.01	0.00	0.13	0.00	0.03
35	Lakshadweep	0.00	0.00	0.00	0.00	0.00
36	Puducherry	0.09	0.00	0.00	0.00	0.00
	TOTAL	263.14	237.40	278.57	310.47	122.86
